

THE ODISHA LEGISLATIVE ASSEMBLY DEPUTY SPEAKER'S  
SALARY AND ALLOWANCES (AMENDMENT) BILL, 2025.

**A** Bill to amend the Odisha Legislative Assembly Deputy Speaker's Salary and Allowances Act, 1959.

**BILL**

**FURTHER TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY  
DEPUTY SPEAKER'S SALARY AND ALLOWANCES ACT, 1959.**

Be it enacted by the Legislature of the State of Odisha in

the Seventy-Sixth Year of the Republic of India as follows:-

Short title  
and  
commencement.

1. (1) This Act may be called the Odisha Legislative Assembly Deputy Speaker's Salary, Allowances (Amendment) Act, 2025.

(2) It shall be deemed to have come into force on the 5<sup>th</sup> day of June, 2024.

Amendment  
of  
section 3.

2. In section 3 of the Odisha Legislative Assembly Deputy Speaker's Salary and Allowances Act, 1959 (hereinafter referred to as the principal Act), for the words "thirty-eight thousand rupees", the words "ninety-four thousand rupees" shall be substituted.

Odisha  
Act 25 of  
1959.

Amendment  
of  
section 3A.

3. In section 3-A of the principal Act, for the words "eight hundred rupees", the words "two thousand rupees" shall be substituted.

Insertion of new  
section 3-AA.

4. After section 3-A of the principal Act, the following section shall be inserted, namely:—

"3-AA. The salary and allowances of Deputy Speaker of Odisha Legislative Assembly shall be increased after every five years, commencing retrospectively from 5th June 2024 on the basis of Cost Inflation Index after ascertaining from Finance Department of the Government of Odisha.".

Amendment  
of  
section 4.

5. In section 4 of the principal Act, for the words "seventeen thousand rupees", the words "eighty-five thousand rupees" shall be substituted.

Amendment  
of  
section 4-A.

6. In section 4-A of the principal Act, for the words "forty thousand rupees", the words "one lakh seventy-seven thousand rupees" shall be substituted.

Amendment  
of  
section 5.

7. For section 5 of the principal Act, the following section shall be substituted, namely:—

"5. The Deputy Speaker shall be entitled without payment of rent to the use of a furnished residence or in lieu thereof a house rent allowance of two thousand rupees per day throughout his term of office and for a period of fifteen days immediately thereafter, and no charge shall fall on him personally in respect of the maintenance of such residence."

**STATEMENT OF OBJECTS AND REASONS**

The Salary and Allowances of Deputy Speaker have remained static for last eight years.

Keeping in view the inflationary situation, and the recommendation of the Advisory Committee of Odisha Legislative Assembly, it is considered desirable to enhance the salary and allowances of Deputy Speaker.

The Bill seeks to achieve the above objectives.

**[Dr. MUKESH MAHALING]**

**MEMBER-IN-CHARGE**

Certified that Hon'ble Governor has recommended the Odisha Legislative Assembly Deputy Speaker's Salary and Allowances (Amendment) Bill, 2025 for introduction and consideration of OLA as required under Article-207(3) of the Constitution of India.

**[Dr. MUKESH MAHALING]**

**MEMBER-IN-CHARGE**

## ANNEXURE

[Extract from the Odisha Legislative Assembly Deputy Speaker's Salaries and Allowances Act, 1959 (Odisha Act 25 of 1959)]

[Extract from the Odisha Legislative Assembly Deputy Speaker's Salaries and Allowances Act, 1959 (Odisha Act 25 of 1959)]

Short title and Commencement.	1.      x   x   x   x   x   x   x   x   x   x   x   x 2.      x   x   x   x   x   x   x   x   x   x   x   x
Salary	3. There shall be paid to the Deputy Speaker a salary of "thirty eight thousand rupees" per mensem.
Sitting Allowance	3-A. There shall be paid to the Deputy Speaker a daily sitting allowance for attending Assembly Session or Committee thereof, of "eight hundred rupees".
Car allowance	4. There shall be paid to the Deputy Speaker an allowance of "seventeen thousand rupees" per mensem for upkeep of a car.
Sumptuary Allowance	4-A. There shall be paid to the Deputy Speaker, a sumptuary allowance of "forty thousand rupees" per mensem.
Residence	5. The Deputy Speaker shall be entitled without payment of rent, to the use of a furnished residence throughout his term of office and for a period of fifteen days immediately thereafter, and no charge shall fall on him personally in respect of the maintenance of such residence.